

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

26 (ND)/08

CA No. 753/C-III/ND/19

IN THE MATTER OF:

Sh. Vinod Gupta

Vs

M/s. Classic Lamp Industries Pvt. Ltd. & Ors.

....PETITIONER

...RESPONDENT

SECTION

Under Section 397/398

Order delivered on 23.10.2019

Coram:

Shri Ch. Mohd. Sharief Tariq,
Hon'ble Member (Judicial)
Shri Kapal Kumar Vohra,
Hon'ble Member (Technical)

For the Petitioner/Applicant
For the Corporate Debtor

:- Mr. Mansuymmer Singh and Himanshu Handa, Advocates
: Ms. Ranjana Roy, Ms. Vasudha Sen, Mr. Ankit Gusain and
Mr. Kanav Vohra, Advocates

ORDER

Counsel for the Applicant is present. Counsel for the Respondent is present. It is submitted that CA.No. 470 of 2010 and CA No.196 of 2012 be taken up for hearing. The Applicant has filed five Applications i.e. CA. Nos. 753 to 757 for the purpose of execution of the order dated 13.01.2009. The subject matter of all these six CAs is the same. Therefore, all the six Applications are taken together and directed to be tagged with CA.No.470 of 2010 and CA. No.196 of 2012 for further proceeding. Registry is directed to list the present CAs along with CA.No.470 of 2010 and CA. No.196 of 2012 on the next date of hearing. In the meantime, both the sides are directed to file the pleadings in order to apprise the Court for passing appropriate order.

Put up on 04.11.2019.

-Sol-

(K. K. VOHRA)
MEMBER (TECHNICAL)

U.D. Mehta

-Sol-

(Ch. Mohd. Sharief Tariq)
MEMBER (JUDICIAL)